

Dated 24.04.2015

## LOK SABHA DEBATES

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### LOK SABHA

Thursday, 23rd May, 1957

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair.]

#### ORAL ANSWERS TO QUESTIONS

##### Doubling of Samastipur-Darbhanga Line

\*281. **Shri Shree Narayan Das:** Will the Minister of Railways be pleased to state:

(a) whether the question of doubling the Samastipur-Darbhanga line of North Eastern Railway has been finally considered and decision taken; and

(b) if so, the nature of decision taken?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** (a) and (b). This scheme is linked with the alternate proposal for a new line from Muzzafarpur to Darbhanga the surveys on which are nearing completion.

**Shri Shree Narayan Das:** May I know by what time the surveys are likely to be completed and whether any estimate has been made of the expenditure in both these schemes?

**Shri Shahnawaz Khan:** We are awaiting the result of the surveys. We hope to have the surveys in our hands in the course of two or three months.

**Shri L. N. Mishra:** During the last Parliament, we were assured that the doubling of the Samastipur-Darbhanga line will be exclusive of the line between Muzzafarpur and Darbhanga. May I know why they are interlinked now?

**Shri Shahnawaz Khan:** The main idea is to release the pressure on the

Samastipur-Darbhanga line. That was the justification for doubling it. But we find that by opening a line between Muzzafarpur and Darbhanga, we will be releasing the pressure on that as well as opening up a new area. That is why we have given consideration to this.

**Shri L. N. Mishra:** May I take it that instead of doubling the line between Samastipur and Darbhanga we will have a direct connection between Muzzafarpur and Darbhanga?

**Shri Shahnawaz Khan:** Yes, that is the idea.

**Pandit D. N. Tiwary:** May I know whether this is the only to be surveyed in North Bihar, or is it that some other line is to be surveyed, as for example, between Sidholi and Chakia?

**Shri Shahnawaz Khan:** That is a separate question.

#### Ex-State Railway Officers

\*282. **Shri H. C. Mathur:** Will the Minister of Railways be pleased to state whether the decision of Government in respect of the integration of ex-State Railway Officers have been fully implemented?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** Government have issued orders and these are under implementation by the Railways.

**Shri H. C. Mathur:** My question is: at what stage of implementation these orders are? The orders were issued more than a year back.

**Shri Shahnawaz Khan:** They are in different stages for different categories of officers on different railways.

**Shri H. C. Mathur:** May I know whether the hon. Minister is aware that there are a number of officers

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who, even according to this belated decision, should be in the senior scale but are working not as class I but as class II officers?

**Shri Shahnawaz Khan:** A formula was agreed upon and a directive has been issued by the Railway Board to the various railways, and the railways are implementing the orders. There are about 180 officers concerned, and I do not have particulars of every single officer.

**Shri H. C. Mathur:** I am not asking any particulars about individual officers. I am asking about a class of officers who, according to this belated decision, should have been in the senior scale. But they are not even in class I scale. They are working as class II officers in spite of the fact that more than a year has elapsed since the issue of orders.

**Shri Shahnawaz Khan:** If there is any particular case the hon. Member has in view, I shall be very glad to look into it.

**Shri H. C. Mathur:** It is not a question of a particular case. I am referring to a class of officers who should have been in the senior scale but are working as class II officers. He is not replying to that.

**Shri N. Keshava:** May I know if it is a fact that this formula has not been implemented in respect of the ex-Mysore State Railway officers? If it has not been implemented, what are the reasons therefor?

**Shri Shahnawaz Khan:** As far as we are aware, it is being implemented by all railways.

**Shri Dasappa:** May I know whether it is not a fact that on the ground that under the formula about 16-2/3 were reserved for promotion for ex-State Railway officers, they are being denied ordinary promotion and are not being called for interview?

**Shri Shahnawaz Khan:** I do not think that is the position. A quota

of 16-2/3 has been reserved for promotion from class II to class I. That is being implemented. I do not think they are being denied that promotion.

**Shri Dasappa:** They are being denied their share in the general promotion on the ground that this much is reserved for them. I am asking the hon. Minister to let me know whether that is not a fact.

**Shri Shahnawaz Khan:** As I said, as far as I am aware, that is not the case.

**Shri H. C. Mathur:** May I know if the hon. Minister is aware that the Railway Board had in their hands more than a year and a half back a statement regarding each individual officer as to what his position would be according to this new decision, and that that in spite of it, nothing has been done?

**Shri Shahnawaz Khan:** I deny the allegation that nothing has been done. In fact, quite a lot has been done. Something might be left to be done, but it will also be done.

**Shri Hem Barua:** May I know what is the principle adopted by Government in assuring the seniority of these officers to them? Officers of the State Railway Dibru-Sadia-Rye were integrated into the new railways. What was the principle of seniority adopted in the case of these officers?

**Mr. Speaker:** The question is, after integration why these people were assured of seniority. Is it?

**Shri Hem Barua:** Often people who are senior in the State Railways come in and when they get merged in the new service or scales of pay, some principles of seniority are followed and often they are put lower compared to the other officers existing in those cadres from before.

**Shri Shahnawaz Khan:** A principle was agreed upon which was as follows. According to the decision taken

by the Government of India, people who were working substantially in posts connected with federal subjects in States and performing those duties were to be taken over by the Centre in appropriate grades and on terms not less advantageous than their services in the States. That is the principle.

### Technical Personnel Report

\*283. **Shri L. N. Mishra:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the sub-Committee of the Co-ordination Board of Ministers to which the question of technical personnel was referred some time back has submitted its report; and

(b) if so, its main recommendations?

**The Minister of Irrigation and Power (Shri S. K. Patil):** (a) and (b). The report of the sub-Committee has been circulated to the Members of the Co-ordination Board of Ministers which will consider it at its next meeting.

**Shri L. N. Mishra:** May I know whether any special decision has been taken as regards the creation of a pool of engineers and an All India cadre of Engineers?

**Shri S. K. Patil:** That has been one of the recommendations. But the decision will be taken only when the Board meets and it is referred to the Ministry back again.

**Shri L. N. Mishra:** May I know whether Government have tried to assess their requirements of technical personnel during the Second Five Year Plan; and how does it compare with our present strength?

**Shri S. K. Patil:** That was one of the terms of reference when the Board was appointed and the sub-committee was appointed. They have gone thoroughly into it and when the Board meets, the recommendations will be considered. That will be one of the items.

### Displaced T. B. Patients

\*284. **Shri D. C. Sharma:** Will the Minister of Health be pleased to state:

(a) the amount sanctioned as assistance to displaced T. B. patients from West Pakistan during 1956-57;

(b) how many patients received regular hospital treatment;

(c) how many could not be accommodated in hospitals for want of seats;

(d) the number of displaced T.B. patients from West Pakistan who died during the period; and

(e) whether any T. B. hospital is proposed to be opened entirely for displaced persons in the near future?

**The Minister of Health (Shri Karmarkar):** (a) A sum of Rs. 8,49,917 was sanctioned by Central Government to State Governments and other institutions for the reservation of beds in the various T.B. Hospitals/Sanatorium for the free treatment of displaced T.B. patients from West Pakistan and for the supply of free medicines as well as grant of cash assistance in deserving cases.

(b) to (e). The required information is being collected and will, when available, be placed on the Table of Lok Sabha.

Sir, as a matter of fact, we have received information only from the Bombay Government, the U.P. Government, Delhi and Madhya Pradesh Governments also from Punjab. If my hon. friend wants any information about these States, I am prepared to supply.

**Shri D. C. Sharma:** May I know how many T.B. patients applied for assistance and how many of them were accommodated?

**Shri Karmarkar:** From Bombay, the number which received treatment is 866; every deserving patient was admitted. Regarding U.P., on both these items information is not available. Delhi—not available; and Punjab, the total number of patients who received treatment is 288 and the total number who could not be accommodated is about 500.